

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

MISCELLANEOUS APPLICATION NO. 90 OF 2023
IN
ORIGINAL APPLICATION NO. 774 OF 2022

IN THE MATTER OF:
GAURAV GARG

..... PETITIONER

VERSUS

STATE OF U.P. & ORS.

.... RESPONDENTS

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NEW DELHI
DATED: 05.09.2024


(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board,
138, New Lawyers Chamber,
Supreme Court of India,
New Delhi-110001
(M.) 9810252518
Email: pradeepmisra@yahoo.com

BEFORE THE NATIONAL GREEN TRIBUNAL AT
NEW DELHI

M.A. No. 90 of 2023

IN

ORIGINAL APPLICATION NO. 774 of 2022

IN THE MATTER OF:
GAURAV GARG

.....APPLICANT

VERSUS

UNION OF INDIA & ORS.

....RESPONDENTS

AFFIDAVIT ON BEHALF OF U.P. POLLUTION CONTROL
BOARD IN COMPLIANCE OF ORDER DATED 09.05.2024

I, Bhuvan Prakash Yadav, S/o. Shri C.L. Yadav, aged about 46 years, Regional Officer, U.P. Pollution Control Board, Meerut, U.P. at present at New Delhi do hereby solemnly affirm and declare as under:

1. That I in the abovenoted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.
2. That the abovenoted matter came up for hearing on 09.05.2024 when this Hon'ble Tribunal passed the following order:

"1. Written submissions have been filed by the applicant vide email dated 08.05.2024.



2. Learned Counsel for SEIAA and UPPCB seek time to file action taken reports.
 3. Action taken reports be filed by SEIAA and UPPCB within three months by email at judicial-ngo@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.
 4. List for further consideration on 11.09.2024”
3. That in compliance of the said order, present affidavit is being filed.
 4. That the premises of M/s Synergy Waste Management Pvt Ltd., Meerut was inspected by the Officers of U.P. Pollution Control Board on 14.08.2024 when the following facts has emerged:
 - (i) The CBWTF has modernized its plant in the year 2018 by installing incinerator of same capacity 300 kg/hr having 2 min residence time coupled with packed bed scrubber, activated carbon filter and mist eliminator as per CPCB guidelines 2016 issued for biomedical waste management.
 - (ii) The unit is operational within the premises of Subharti University where large green area of approximately 30% within the campus has already been developed.



- (iii) The U.P. Pollution Control Board ³ has issued public notice in Amar Ujala on 22.12.2023, Dainik Hindustan on 22.12.2023 and Dainik Jagran on 22.12.2023, directing the various health care facilities to adopt the bar coding.
- (iv) M/s. Synergy Waste Management Pvt. Ltd. has informed vide letter dated 31.07.2024 that out of total 4631 health care facilities in its area of operation, 645 have adopted bar coding.
- (v) The unit has adopted LPG as fuel which is an approved fuel as per CAQM&AA.
5. That the U.P. Pollution Control Board has granted conditional CTO to the Unit till its application is decided by State Level Environment Impact Assessment Authority. As per information received the application of the said unit is still pending before State Level Environment Impact Assessment Authority. True copy of action taken report is being enclosed herewith and marked as Annexure-1.
6. That U.P. Pollution Control Board also written a letter dated 11.03.2024 to the Chairman, Indian Medical Association (IMA), Meerut and Chairman, Nursing Home Association, Meerut to impress upon all the healthcare facilities to adopt bar coding for proper segregation and disposal of bio medical waste. Copy of the said letter was also sent to Chief Medical Officer, Meerut. True copy of the letter dated 11.03.2024 is being enclosed herewith and marked as Annexure-2.



7. That a similar letter was also issued to the Chairman, Indian Medical Association, Baghpat with copy to Chief Medical Officer, Baghpat on 16.05.2024. True copy of the letter dated 16.05.2024 is being enclosed herewith and marked as Annexure-3.

BP Khandelwal

DEPONENT

VERIFICATION:

I, the abovenamed deponent, do hereby verify that the contents of above affidavit are true to my knowledge and belief. No part of the same is false and nothing has been concealed therefrom.

VERIFIED ON THIS THE 03rd DAY OF SEPTEMBER, 2024 AT NEW DELHI.

BP Khandelwal

DEPONENT

P. Mishra
At
RECEIVED



03.09.2024
ATTESTED
DIPANKAR DAS
ADVOCATE
NOTARY PUBLIC
REGD. NO. 916
GOVT. OF INDIA
LAWYERS CHAMBER
SUPREME COURT OF INDIA
NEW DELHI

5

Action Taken Report with respect to submission filed by applicant before Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its email dt. 08.05.2024 in M.A. No. 90/2023 in O.A. No. 774/2022, Gaurav Garg Vs. Union of India & Ors. in compliance of order dated 09-05-2024 of NGT.

1- That Hon'ble NGT has passed an order dated 09 05.2024 in MA No. 90 of 2023, Gaurav Garg Vs. Union of India & Ors. The operative portion of the order is as under:-

".....1. Written submissions have been filed by the applicant vide email dated 08.05.2024.

2. Learned Counsel for SEIAA and UPPCB seek time to file action taken reports.

3. Action taken reports be filed by SEIAA and UPPCB within three months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

4. List for further consideration on 11.09.2024...."

2. That in compliance of the above said order, the said CBWTFM/s Synergy waste Management Pvt. Ltd, Meerut has been inspected on 14.08.2024 by Regional Official, UPPCB, Meerut to verify the facts of submission filed by applicant. The inspection report is attached. Details of facts regarding said submission is as below-

- i. That the CBWTF has modernized its plant in the year 2018 by installing incinerator of same capacity 300kg/hr having 2 min residence time coupled with packed bed scrubber, activated carbon filter and mist eliminator as per CPCB guidelines 2016 issued for biomedical waste management.
- ii. That the unit is operational within the premises of Subharti University where large green area of approximately 30% within the campus has already been developed.

- 3- That the status of Bar coding is submitted by CBWTF. Public notice dt.22/12/2023 for adoption of barcoding has been published by Regional Office, Meerut in various local newspapers. The IMA and Nursing association of Meerut and Baghpat have also been directed for adoption of barcoding system. It has been made a practice that no application of biomedical waste authorization is issued without having barcoding system.
- 4- That the unit has installed a gas bank of LPG cylinder and is operated on gas as fuel. The CBWTF has complied with the direction issued by CAQM&AA with respect to fuel. Natural gas is an approved fuel as per CAQM&AA.
- 5- That the conditional CTO has been issued to the CBWTF for the period up to disposal of Environmental clearance matter by SEIAA in compliance of the order passed by Hon'ble NGT in this regard. The unit is operational since 2003 much prior to issuance of Biomedical Waste Management Rules, 2016. The status of authorization and CTO is attached. The unit has applied before State Level Environment Impact Assessment Authority (SEIAA) for obtaining Environmental Clearance (EC) in compliance of order passed by Hon'ble Tribunal in the M.A. No. 90/2023 and 94/2023 in O.A. No.774/2022.

The above ATR is submitted before this Hon'ble Tribunal for kind perusal and consideration.

(Bhuvan Prakash Yadav)
Regional Officer,
UPPCB, Meerut

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Inspection Report with respect to submission filed by applicant before Hon'ble National Green Tribunal, Principal Bench, New Delhi vide it's email dt. 08.05.2024 in M.A. No. 90/2023 in O.A. No. 774/2022, Gaurav Garg Vs. Union of India&Ors. in compliance of order dated 09-05-2024 of NGT.

1- That Hon'ble NGT has passed an order dated 09.05.2024 in MA No. 90 of 2023, Gaurav Garg Vs. Union of India & Ors. The operative portion of the order is as under:-

".....1. Written submissions have been filed by the applicant vide email dated 08.05.2024.

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3. Action taken reports be filed by SEIAA and UPPCB within three months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

4. List for further consideration on 11.09.2024...."

2- That in compliance of the above said order, the said CBWTFM/s Synergy waste Management Pvt. Ltd, Meerut has been inspected on 14.08.2024 by the undersigned in the presence of representative of CBWTF Shri Prem Sharma, Manager to verify the facts of submission filed by applicant. Details of facts regarding said submission is as below-

- i. That the CBWTF has modernized its plant in the year 2018 by installing incinerator of same capacity 300kg/hr having 2 min residence time coupled with packed bed scrubber, activated carbon filter and mist eliminator as per CPCB guidelines 2016 issued for biomedical waste management.
- ii. That the unit is operational within the premises of Subharti University where large green area of approximately 30% within the campus has already been developed.

3- That the status of Bar coding is submitted by CBWTF which is attached as **Annexure-1**. Public notice dt. 22/12/2023 for adoption of barcoding has been published by Regional Office, Meerut in various local newspapers. The IMA and Nursing association of Meerut and Baghpat have also been directed for

adoption of barcoding system. Copy is attached as **Annexure-2**. It has been made a practice that no application of biomedical waste authorization is issued without having barcoding system.

- 4- That the unit has installed a gas bank of LPG cylinder and is operated on gas as fuel. The CBWTF has complied with the direction issued by CAQM&AA with respect to fuel. Natural gas is an approved fuel as per CAQM&AA. Copy is annexed as **Annexure-3**.
- 5- That the conditional CTO has been issued to the CBWTF for the period up to disposal of Environmental clearance matter by SEIAA in compliance of the order passed by Hon'ble NGT in this regard. The unit is operational since 2003 much prior to issuance of Biomedical Waste Management Rules,2016. The status of authorization and CTO is attached as **Annexure-4**. The unit has applied before State Level Environment Impact Assessment Authority (SEIAA) for obtaining Environmental Clearance (EC) in compliance of order passed by Hon'ble Tribunal in the M.A. No. 90/2023 and 94/2023 in O.A. No.774/2022. The same is pending before SEIAA as per the information provided by representative of CBWTF.

The above Report is submitted for perusal.


16/8/24

(Yogesh Kumar Mishra)

Assistant Environmental Engineer,
UPPCB, Meerut

Regional Officer


16/8/24

450



Annexure-1

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Synergy Waste Management Pvt. Ltd.

SWMPL/2024-25/3370

Date : 31.07.2024

To,

Regional Officer
Uttar Pradesh Pollution Control Board
Meerut (U.P.)

SUBJECT: Regarding Status implementation of barcoding system

Dear sir,

As per our telephonic conversation kindly find the status of implementation of barcoding of healthcare facility associated with our Meerut CBWTF in 11 districts of UP till today

Total no of HCFs - 4631

Barcoding Adapted hospital - 645

Additionally, there are 3986 hospitals currently in the process of implementing of barcoding system.

Thank you

Yours sincerely,

For Synergy Waste Management Pvt Ltd.

Authorized Signatory



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Sector - 10, Rohini, New Delhi - 110085

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क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

Phone : 0121-2577676
 Email id : romeerut@uppcb.in

पॉकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ - 250110

जनपद मेरठ एवं बागपत में आच्छादित समस्त हेल्थ केंद्र फॅसिलिटीज (HCF) यथा हारिपटल, नर्सिंग होम, क्लीनिक, लेबोरेटरी, पैथोलॉजी आदि बार कोडिंग एवं अन्य प्राविधानों के अनुपालन के संबंध में आवश्यक सूचना।


केन्द्रीय पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय द्वारा पर्यावरण संरक्षण अधिनियम 1986 के अन्तर्गत बायो मेडिकल वेस्ट मैनेजमेंट रूल्स, 2016 अधिस्तुतित किया गया है, जो कि दिनांक 28.03.2016 से प्रभावी है। अग्रेतर संशोधन 2018 जारी किया गया है। उक्त अधिनियम केन्द्रीय पर्यावरण वन एवं जल वायु परिवर्तन मंत्रालय की वेबसाइट पर उपलब्ध है, जिनमें समयबद्ध तरीके से निम्न कार्यवाही किये जाने की अनिवार्यता है-

1. Phasing out of chlorinated plastic bags, gloves and blood bags within two year.
2. Pre-treatment of laboratory waste, microbiology waste, blood bags and blood samples through on-site disinfection or sterilization.
3. Bar code system and GPS is required to be established, within one year, by the occupier or Operator of a CBWTF in accordance with the Water Act, 1974.
4. The liquid waste is required to be treated and disposed by all the occupier or operator of a CBWTF in accordance with the Water Act, 1974.
5. Records need to be maintained on day to day basis and display the monthly record including annual report on its website, to be developed within two years from the date of notification, by the occupier or operator of a CBWTF and the prescribed authority.

अतः जनपद मेरठ एवं बागपत में आच्छादित समस्त हेल्थ केंद्र फॅसिलिटीज (HCF) यथा हारिपटल, नर्सिंग होम, क्लीनिक, लेबोरेटरी, पैथोलॉजी आदि द्वारा बायो मेडिकल वेस्ट मैनेजमेंट रूल्स, 2016 एवं 2018 के उपरोक्त प्राविधानों में बार कोडिंग सहित अन्य समस्त का तत्काल अनुपालन सुनिश्चित किया जाये।

क्षेत्रीय अधिकारी

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२१/०५
१६-दुलान - २२-१२-२३

 **क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड**
 पॉकट-TC-3/2, पल्लवपुत्रम फेज-II, मोदीपुरम, मेरठ-250110
 Phone: 0121-2577676 Email id:-romeerut@uppch.in

जनपद मेरठ एवं बागपत में आच्छादित समस्त हेल्थ केयर फैसिलिटीज (HCF) यथा हास्पिटल, नर्सिंग होम, क्लीनिक, लेबोरेटरी, पैथोलाजी आदि में बार कोडिंग एवं अन्य प्राविधानों के अनुपालन के संबंध में आवश्यक सूचना।

केंद्रीय पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय द्वारा पर्यावरण संरक्षण अधिनियम 1986 के अन्तर्गत बायो-मेडिकल वेस्ट मैनेजमेंट रूल्स, 2016 अधिसूचित किया गया है, जो कि दिनांक 28.03.16 से प्रभावी है। अग्रेतर संशोधन 2018 जारी किया गया है। उक्त अधिनियम केंद्रीय पर्यावरण वन एवं जल वायु परिवर्तन मंत्रालय की वेबसाइट पर उपलब्ध है, जिनमें समणबद्ध तरीके से निम्न कार्यवाही किये जाने की अनिवार्यता है-

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4. The liquid waste is required to be treated and disposed by all the occupier or operator of a CBWTF in accordance with the Water Act, 1974.
5. Records need to be maintained on day to day basis and display the monthly record including annual report on its website, to be developed within two years from the date of notification, by the occupier or operator of a CBWTF and the prescribed authority.

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क्षेत्रीय अधिकारी

12

अमर उजाला - 22-12-23.

Phone - 0121 257676
Email id - romeerut@uppcb.in

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

पॉकट-TC-3/2, पल्लवपुरम फेज - II, मोंदीपुरम, मेरठ - 250110

जनपद मेरठ एवं बागपत में आच्छादित समस्त हेल्थ केयर फैसिलिटीज (HCF) यथा हास्पिटल, नर्सिंग होम, क्लीनिक, लेबोरेटरी, पैथोलोजी आदि में बार कोडिंग एवं अन्य प्राविधानों के अनुपालन के संबंध में आवश्यक सूचना।

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क्षेत्रीय अधिकारी

Synergy Waste Management Pvt. Ltd.

SWMPL/2024-25/1187

दिनांक : 16.05.2024

सेवा में

क्षेत्रीय अधिकारी
क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
मेरठ।

विषय : इकाई में ईंधन के रूप में गैस सिस्टम स्थापित करने के संदर्भ में।

महोदय,

मेरठ राष्ट्रीय राजधानी क्षेत्र व निकटवर्ती क्षेत्र के अंतर्गत आता है।

इसी क्षेत्र के सुभारती मेडिकल यूनिवर्सिटी में हमारी इकाई जैव चिकित्सा अपशिष्ट के उपचार हेतु संचालित है जहां वायु गुणवत्ता प्रबंधन आयोग द्वारा ईंधन के रूप में डीजल का प्रयोग करना वर्जित है।

अवगत करवाना है कि गैस आपूर्ति की पाइपलाइन हमारी इकाई से बहुत दूर है।

इस संबंध में दिनांक 08.08.2023 को हमारे द्वारा गैस आपूर्ति कंपनी GAIL (India) Limited को इकाई तक गैस पाइपलाइन उपलब्ध करवाने के लिए प्रार्थना की गई थी जो कि गैस कंपनी की जटिल प्रक्रिया के कारण आज तक पूर्ण नहीं हो पाया। ईमेल की प्रति साथ संलग्न है।

अतः वायु गुणवत्ता प्रबंधन आयोग के उपरोक्त नियमों की अनुपालना में हमारे द्वारा गैस पाइपलाइन की बजाय गैस बैंक (सिलिंडर सहित) की सहायता से इंसीनेरेटर तथा बॉयलर में ईंधन के रूप में गैस प्रयोग करने के लिए नियमानुसार गैस प्रणाली स्थापित की गई है जिसके छायाचित्र साथ संलग्न है तथा डीजी सेट में इसे स्थापित करने के लिए कार्य प्रगति पर है जिसकी सूचना कार्यपूर्ण होने पर आपके कार्यालय में उपलब्ध करवा देंगे।

अतः सूचनार्थ व आगामी आवश्यक कार्यवाही हेतु सादरपूर्वक आपकी सेवा में प्रेषित है।

भवदीय

कृते सिनर्जी वेस्ट मैनेजमेंट प्राइवेट लिमिटेड

Mansingh
अधिकृत हस्ताक्षरकर्ता

ND
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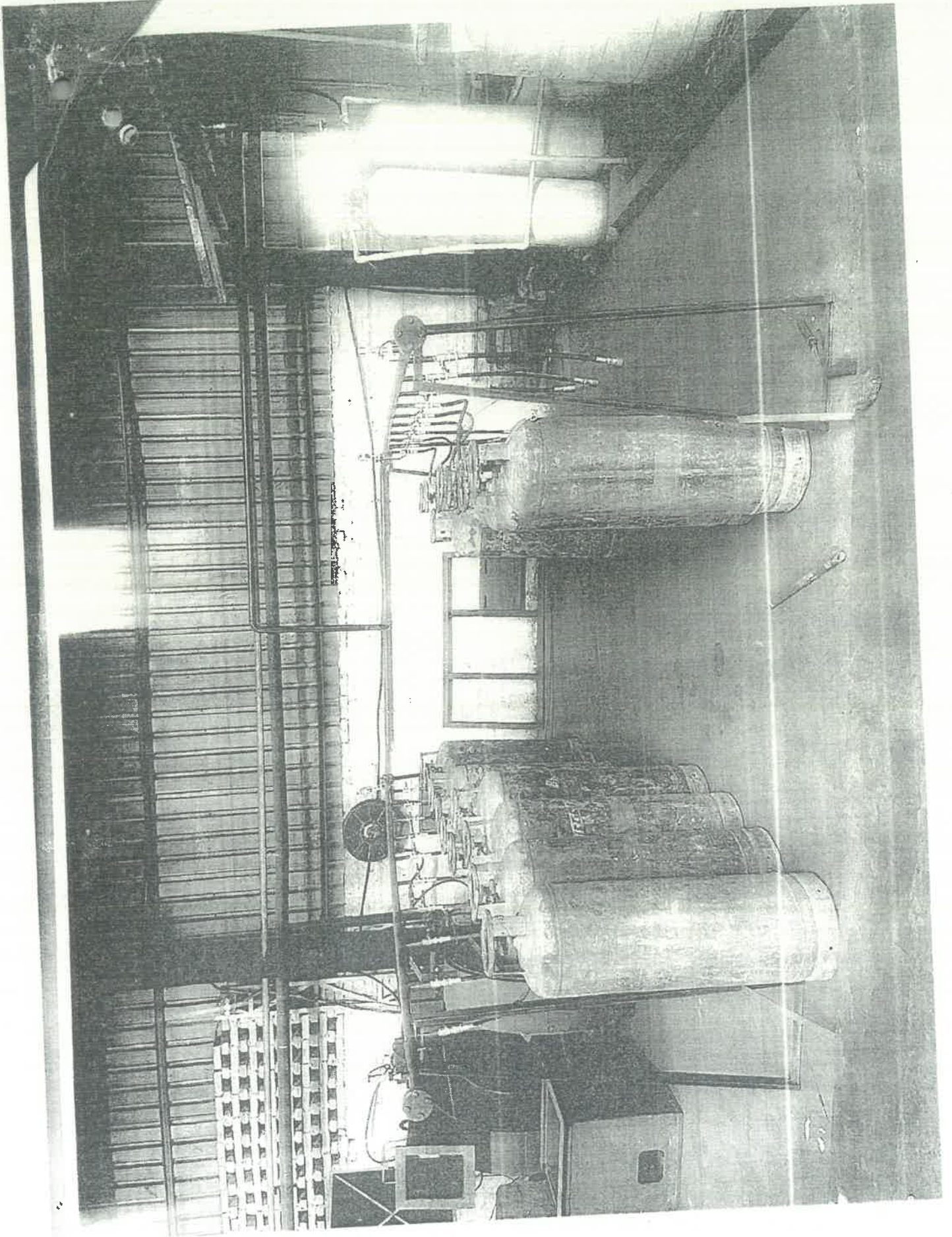
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+91-11-27933381
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info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor, D-Mall,
Sector - 10, Rohini, New Delhi - 110085



Synergy Waste Management Pvt. Ltd.

Issued by, UPPCB. Lucknow

Dated: 01.08.2024

S.No	Authorization Issue Date	Validity of Authorization
1		31.12.2002
2	10.03.2003	10.03.2004
3	05.07.2004	04.07.2005
4	20.09.2005	31.12.2007
5	08.05.2008	31.12.2008
6	12.11.2008	30.09.2009
7	07.08.2009	31.12.2009
8	09.07.2010	31.12.2010
9	24.02.2011	31.12.2011
10	30.03.2012	31.12.2012
11	25.09.2013	31.12.2013
12	09.07.2014	31.12.2015
13	13.06.2016	31.12.2017
14	27.12.2017	31.12.2019
15	08.01.2020	31.12.2024

S.No	Air Act/Water Act	Consent Issue Date	Validity of Consent
1	Air Act	24.12.2009	31.12.2009
2	Water Act	24.12.2009	31.12.2009
3	Air Act	09.11.2010	31.12.2010
4	Water	09.11.2010	31.12.2010
5	Air Act	30.09.2011	31.12.2011
6	Water Act	30.09.2011	31.12.2011
7	Air Act	09.07.2014	31.12.2015
8	Water Act	09.07.2014	31.12.2015
9	Air Act	06.04.2016	31.12.2017
10	Water Act	06.04.2016	31.12.2017
11	Air Act	27.12.2017	31.12.2019
12	Water Act	27.12.2017	31.12.2019
13	Air Act	10.01.2019	31.12.2022
14	Water Act	10.01.2019	31.12.2022
15	Air Act	16.10.2023	FC under Process – valid till disposal of unit's E.C. application by UP SEIAA
16	Water Act	16.10.2023	

For Synergy Waste Management Pvt. Ltd.

Mangaj
Authorised Signatory



LIN NO : 175 HAN/20/06/1/2024/10



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क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
पॉकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

पत्रांक- 1427/G/BMW/MRT/2024

दिनांक- 11-3-24.

सेवा में,

1. अध्यक्ष, इण्डियन मेडीकल एसोसियेशन(आईएमओए), मेरठ।
2. अध्यक्ष, नर्सिंग होम एसोसियेशन, मेरठ।

विषय- जनपद मेरठ एवं बागपत में आच्छादित समस्त हेल्थ केयर फॅसिलिटीज(HCF) यथा हास्पिटल, नर्सिंग होम, क्लीनिक, लेबोरेटरी, पैथोलोजी आदि में बार कोडिंग एवं अन्य प्राविधानों के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषय के संबंध में अवगत कराना है कि केन्द्रीय पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय द्वारा पर्यावरण संरक्षण अधिनियम 1986 के अन्तर्गत बायो मेडिकल वेस्ट मैनेजमेंट रूल्स, 2016 अधिसूचित किया गया है, जो कि दिनांक 28.03.16 से प्रभावी है। अग्रेतर संशोधन 2018 जारी किया गया है। उक्त अधिनियम केन्द्रीय पर्यावरण वन एवं जल वायु परिवर्तन मंत्रालय की वेबसाइट पर उपलब्ध है, जिनमें समयबद्ध तरीके से निम्न कार्यवाही किये जाने की अनिवार्यता है-

1. Phasing out of chlorinated plastic bags, gloves and blood bags within two year.
 2. Pre-treatment of laboratory waste, microbiology waste, blood bags and blood samples through on-site disinfection or sterilization.
 3. Bar code system and GPS is required to be established, within one year, by the occupier or Operator of a CBWTF in accordance with the Water Act, 1974.
 4. The liquid waste is required to be treated and disposed by all the occupier or operator of a CBWTF in accordance with the Water Act, 1974,
 5. Records need to be maintained on day to day basis and display the monthly record including annual report on its website, to be developed within two years from the date of notification, by the occupier or operator of a CBWTF and the prescribed authority.
- उक्त के अतिरिक्त बार कोडिंग के संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा Guidelines for Bar Code System for Effective Management of Bio-medical Waste जारी की गयी है जिसके मुख्य अंश निम्नवत हैं-

5. (a) Healthcare Facilities;

i. In case of Health Care Facilities (HCFs) having 30 or more no. of beds shall have to procure their own digital weighing machine and bar code scanner (scanning equipment or app based mobile scanner). The weighing machine and scanner unit shall have wired or wireless connection and the data pertaining to the weight of the scanned bags should get transferred automatically. Also, the HCF is required to scan all the bar coded bags containing bio-medical waste. Upon scanning of all the bags by the HCF, the data shall be transmitted to the data base of bar code waste management system, however, the data gets lodged into the data base only after the operator of the facility accepts the waste on his console and generates waste acceptance receipt. The waste acceptance receipt shall be printed (it should be clearly legible and should not fade atleast for a period of five years) on the spot and handed over to the HCF

कृपया

before departure of the transportation vehicle from the premises. Such receipt can also be generated digitally and sent by e-mail to all the concerned.

- ii. Whereas, HCFs having < 30 no. of beds as well as all other Occupiers as defined under BMW Rules, 2016, are not required to scan their bags containing biomedical waste. Same shall be done by the CBWTF operator on arrival at the premises. The CBWTF shall always carry scanning and weighing machines alongwith portable printer (connected with wired or wireless systems with automatic transfer of data pertaining to weight of scanned bags). The Occupier shall obtain receipt printed by facility operator prior to his departure from HCF premises (the receipt should be clearly legible and should not fade atleast for a period of five years). The data gets lodged into the data base once the waste picker (CBWTF Operator) generates waste acceptance receipt.
- iii. Obtain access Login and password for Bar Code Based Waste Management System software from the CBWTF Operator.
- iv. Collect proof (counter signed by the CBWTF Operator) of waste collection or Waste acceptance receipt comprise of date, time, no. of bags, total weight of colour coded bags/containers.
- v. Generate reports from Bar Code Based Waste Management System and maintain records periodically and update in the website.
- vi. In case of non-availability of wireless weighing machine, the scanner system should have an option of manual entry of data pertaining to weight of scanned bags using conventional weighing machine.

जैसा कि उक्त नियम में प्रदत्त समयसीमा काफी समय पूर्व में ही समाप्त हो गयी है, अतः आपसे अपेक्षित है कि जनपद मेरठ में आच्छादित समस्त हेल्थ केयर फैसिलिटीज(HCF) यथा हास्पिटल, नर्सिंग होम, क्लीनिक, लेबोरेटरी, पैथोलाजी आदि द्वारा बायो मेडिकल वेस्ट मैनेजमेन्ट रूल्स, 2016 एवं 2018 के उपरोक्त प्राविधानों में बार कोडिंग सहित अन्य समस्त का तत्काल अनुपालन सुनिश्चित किये जाने हेतु आपकी संस्था से जुड़े हुये समस्त सदस्यों को अवगत करा दिया जाए। समस्त HCF द्वारा बार कोडिंग हेतु उनकी संस्था में वेस्ट उठान करने वाली कामन बायोमेडिकल वेस्ट ट्रीटमेंट फैसिलिटी (CBWTF) से संपर्क किया जाना होगा। उल्लेखनीय है कि अनुपालन न किये जाने की दशा में नियमांतर्गत कार्यवाही करते हुये बायोमेडिकल वेस्ट आथराइजेशन निरस्त करते हुये पर्यावरणीय क्षतिपूर्ति(जुर्माना) अधिरोपित करने की कार्यवाही करने के अतिरिक्त कोई विकल्प शेष नहीं रहेगा।

भवदीय,

P. K. Yadav

(भुवन प्रकाश यादव)
क्षेत्रीय अधिकारी

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. मुख्य चिकित्साधिकारी, मेरठ।
2. मुख्य चिकित्सा अधीक्षक, पी0एल0शर्मा जिला अस्पताल, मेरठ।
3. मुख्य चिकित्सा अधीक्षक/अधीक्षिका, जिला महिला चिकित्सालय, मेरठ।

P. K. Yadav

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
पॉकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

पत्रांक- 160/G/BMW/MRT/2024
सेवा में,

दिनांक- 16-5-24

अध्यक्ष,
इण्डियन मेडीकल एसोसियेशन(आईएमओएओ),
बागपत।

विषय:- जनपद बागपत में आच्छादित समस्त हेल्थ केयर फैसिलिटीज(HCF) यथा हास्पिटल, नर्सिंग होम, क्लीनिक,लेबोरेटरी,पैथोलाजी आदि में बार कोडिंग एवं अन्य प्राविधानों के अनुपालन के संबंध में।

महोदय,
कृपया उपरोक्त विषय के संबंध में अवगत कराना है कि केन्द्रीय पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय द्वारा पर्यावरण संरक्षण अधिनियम 1986 के अन्तर्गत बायो मेडिकल वेस्ट मैनेजमेन्ट रूल्स, 2016 अधिसूचित किया गया है, जो कि दिनांक 28.03.16 से प्रभावी है। अग्रेतर संशोधन 2018 जारी किया गया है। उक्त अधिनियम केन्द्रीय पर्यावरण वन एवं जल वायु परिवर्तन मंत्रालय की वेबसाइट पर उपलब्ध है, जिनमें समयबद्ध तरीके से निम्न कार्यवाही किये जाने की अनिवार्यता है-

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उक्त के अतिरिक्त बार कोडिंग के संबंध में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा Guidelines for Bar Code System for Effective Management of Bio-medical Waste जारी की गयी है जिसके मुख्य अंश निम्नवत

हैं-

5. (a) Healthcare Facilities;

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कृपया

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भवदीय,

P. Prakash Yadav

(भुवन प्रकाश यादव)
क्षेत्रीय अधिकारी

प्रतिलिपि— निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित—

1. मुख्य चिकित्साधिकारी, बागपत।
2. मुख्य पर्यावरण अधिकारी(वृत्त-3), उ0प्र0प्रदूषण नियंत्रण बोर्ड, लखनऊ।

P. Prakash Yadav

क्षेत्रीय अधिकारी

461

MA No 90 of 2023 Gaurav Garg Vs state of U U

From: Pradeep Misra (pradeepmisra@yahoo.com)

To: rkhuranalegal@gmail.com; advpriyankaswami@gmail.com

Date: Friday, September 6, 2024 at 10:50 AM GMT+5:30

Sir,

Please find attached the Document
With Regards,

(PRADEEP MISRA)



Gaurav Garg Reply-rotated.pdf
1.6MB